

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

13.

C.P. (IB)/13(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 10.08.2022

NAME OF THE PARTIES:

M/S Lalloji & Sons

Vs

Oxeye Digital Solutions Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

The Court is convened through Video Conference.

1. Mr. Gopal S. Suthar, Ld. Counsel for the Operational Creditor present. Mr. Reshant Shah, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Operational Creditor submits that the company has already been struck off by the RoC. In view of the above, Counsel for the Operational Creditor does not intend to prosecute the case. Permission granted to withdraw the present petition. Accordingly, Petition C.P.(IB)/13(MB)2021 is **dismissed as withdrawn**.

Sd/-

MANOJ KUMAR DUBEY  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)